

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

(3)

Tr.No.(N)281/87

A.H.Ramesh and another

.. Applicants

vs.

Union of India and others

.. Respondents

Coram: Hon'ble Member(A)Shri P.S.Chaudhuri
Hon'ble Member(J)Shri D.K.Agrawal

Appearance:

Mr. S. V. Gole
(for Mr. S. V. Natu)
Advocate for the
respondents.

ORAL JUDGMENT:
(Per P.S.Chaudhuri, Member(A))

Date: 20.6.1990

Writ Petition No.2247 of 1983 was filed in the Nagpur Bench of the Bombay High Court on 17-9-1983. By order dated 21-10-1986 it was transferred to this Tribunal. It has been taken on the file of this Bench of this Tribunal as Tr.Application No.(N)281/87. In it the applicants (Petitioners), who are officials of the Military Lands and Cantonment department, have, inter alia, prayed for the issue of a Writ cancelling the order dtd. 6.7.1983 which deals with the holding of common competitive examination for selection of Group 'C' employees of the Military Lands and Cantonment Service/Cantonment Fund Servants for appointment as Cantonment Executive Officers (Group 'B').

2. When this case called on for hearing Mr. S. V. Gole holding the brief of Mr. S. V. Natu learned counsel for the respondents appears.

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But the applicants do not appear either in person or through counsel. In their written statement dtd. 7.6.1984 the respondents have not accepted any of the applicants' prayer either in whole or in part. Further the respondents have filed an application dtd. 20.6.1990 drawing attention to the order dtd. 16.1.1990 of the Bangalore Bench of this Tribunal in an application filed by one Mr.P.Madhavan and have submitted that in view of this order the present transferred application does not survive.

3. In view of the position narrated above, we order that this application be dismissed for default in terms of Rule 15 of the Central Administrative Tribunal(Procedure)Rules, 1987.

D.K.Agrawal

(D.K.AGRAWAL)
Member(J)

P.S.Chaudhuri

(P.S.CHAUDHURI)
Member(A)